

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 101/TT/2015

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined Assets for Transmission System Associated with NRSS-V in Northern Region consisting of Asset-I: LILO of 400 kV Hissar-Bassi transmission line at Bhiwadi along with associated bays, Asset-II: 400 kV D/C Agra- Bhiwadi transmission line along with associated bays, Asset-III: 400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga & Bhiwadi end including 02 nos. 63 MVAR line reactor at Moga end and Asset-IV:80 MVAR Bus Reactor at Bhiwadi Substation.

Date of Hearing : 20.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Smt.Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri Y.K Sehgal, PGCIL
Shri Nitish Kumar, PGCIL
Shri G.C. Dhal, PGCIL
Shri Amit Yadav, PGCIL
Shri Pradeep Mishra, Advocate, Rajasthan Discoms
Shri Vinod Kumar Yadav, Advocate, Rajasthan Discoms



Record of Proceedings

1. The representative of the petitioner submitted that:-
 - a) The instant petition has been filed for determination of trueing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Combined Assets for Transmission System Associated with NRSS-V in Northern Region consisting of LILO of 400 kV Hissar-Bassi transmission line at Bhiwadi along with associated bays, 400 kV D/C Agra- Bhiwadi transmission line along with associated bays, 400 kV D/C Bhiwadi-Moga transmission line along with associated bays at Moga & Bhiwadi end including 02 nos. 63 MVAR line reactor at Moga end and 80 MVAR Bus Reactor at Bhiwadi Substation.
 - b) The petitioner has sought approval of actual additional capital expenditure of ₹781.5 lakh for Asset-I, ₹2013.78 lakh for Asset-II, 1682.97 lakh for Asset-III and ₹64.41 lakh for Asset-IV during 2009-14 tariff period. The petitioner has claimed net additional capital expenditure of -₹50.49 lakh towards replacement of insulators in Asset-III. The petitioner has not claimed any additional capital expenditure during 2014-19 for Asset-II and Asset-III. For Asset-I and Asset-IV, the petitioner has claimed ₹252.23 lakh and ₹24.77 lakh respectively for 2014-19 tariff period.
 - c) The petitioner has submitted that actual additional capital expenditure during 2009-14 period and estimated during 2014-19 tariff period is on account of balance/retention payments except in Asset-III, where the additional capital expenditure is towards replacement of insulators.
 2. The learned counsel of the Rajasthan Discoms sought justification for considering the effective COD of the Combined Assets for the 2014-19 tariff period as 1.4.2010, when the last asset was commissioned on 1.1.2011. In response, the representative of the petitioner submitted that the effective date of 1.4.2010 has been considered only for the purpose of computation of depreciation during 2014-19 tariff period, in accordance with 2014 Tariff Regulations.
 3. The learned counsel for the Rajasthan Discoms requested for one week time to file their reply.
 4. The Commission directed the respondents to file their reply by 27.1.2016 and the petitioner to file rejoinder to all the replies by 29.1.2016. The Commission further directed that the above information should be filed in the time stipulated, failing which the matter would be decided on the basis of the information already available on record.
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5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(V. Sreenivas)
Dy. Chief (Law)

